

Staff shortage in NIA

1117. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) considering that most cases investigated by the National Investigation Agency (NIA) have to be led by an officer of the rank of deputy superintendent of police, whether this stipulation has become a major hurdle to investigate cases;

(b) if so, the details thereof;

(c) the details of the staff shortage in various bureaus under NIA; and

(d) what immediate steps are being taken by Government to resolve this shortage, considering the importance of this prime agency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No, Sir. There are a total number of 44 sanctioned posts of the rank of the Deputy Superintendent of Police in the NIA which are sufficient in view of the number of cases presently under investigation in the NIA.

(c) and (d) There is no shortage of personnel in the NIA and the organization is discharging its responsibility efficiently.

Updating proforma for collecting data on crimes

1118. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that statistics on the incidence of crimes in India are collected by the National Crime Records Bureau through a proforma which was last updated only in 1998, and excludes the reporting of all crimes under laws which were passed or amended since then;

(b) if so, whether Government is planning to amend and update the proforma for accurate collection of data on crime statistics; and

(c) if not, what is the reason for the unavailability of data with Government on incidence of new offences created by the Criminal Laws (Amendment) Act, 2013?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The proforma revision for data collection on crime statistics has been done on regular basis depending upon data requirement of the Union Ministries and other Government Agencies. Initially,

the proforma were revised in the year 1988 and thereafter in the year 1995. The latest revision was done in 2013, wherein newly emerged crime heads under the Criminal Laws (Amendment) Act, 2013 have also been included and data collection has started since 2014.

Cut in budgetary support to States to fight against naxals

1119. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether with recent ambush of security people by naxals, war against naxals has been weakened and exposes weak security apparatus of naxal affected States;

(b) if so, what financial and other help like arms and ammunitions have been given to these States by the Centre after recent budget;

(c) whether budgetary support to States to fight against naxals has been cut drastically to the States; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) The operations against the Left Wing Extremists cadres are an ongoing process. The ongoing operations in spite of losses suffered in ambush or operations indicate firm resolve of the State in tackling the menace of Left Wing Extremism (LWE). However, it is worth mentioning that the LWE violence level has been declining since 2011. Also, in the current year 2015 (upto 15th April), despite recent ambushes, 357 incidents of LWE violence and 79 resultant deaths have been reported as compared to 371 incidents and 115 deaths in the corresponding period of 2014.

The Central Government has adopted an integrated approach to deal with the problem of Left Wing Extremism (LWE) in the areas of security, development, enforcing rights and entitlements of local communities and public perception management. The State Governments specifically make efforts to control the LWE activities in the States. The Central Government closely monitors the situation and supplements the efforts of the State Governments over a wide range of security and development related interventions. The underlying philosophy is to enhance the capacity of the State Governments to tackle the menace of LWE in a concerted manner.

Apart from providing Central Armed Police Force (CAPF) battalions to assist the State Police Forces in counter-LWE operations, the Government of India has been providing assistance for capacity building of the States through the Security